

at present under the jurisdiction of Balasore telecom district with Balasore as headquarters. As a result, the subscribers of Mayurbhanj districts from different corners ranging from 60 to 250 kms. away from Balasore, face much inconvenience and have to incur large expenditure to get justice in time from headquarters office, irrespective of the fact that Mayurbhanj contributes more revenue than Balasore.

As Mayurbhanj is a border district connected with the important States viz Bihar and West Bengal, large number of people from these two States and from Orissa also come to Mayurbhanj for trade, employment, medical treatment or as tourists. They have to face a lot of problems in the absence of separate telecom district at Mayurbhanj.

To avoid the inconvenience to a large number of subscribers and tourists, it is quite justified and need of the hour to create a separate telecom district for Mayurbhanj with its headquarters at BARIPADA immediately. This has also been justified by the department of Telecom, Balasore but no action has been taken so far.

[Translation]

- (v) NEED FOR EARLY IMPLEMENTATION OF NARMADA SAGAR YOJNA OF MADHYA PRADESH.

*DR. SATYNARAYAN JATIYA (Ujjain): Sir, the Narmada Sagar Project should immediately be accorded approval and implemented. 'Narmada Sagar Project' is an important project for the development of Narmada Valley. This project will generate more than one thousand megawatt electricity and increase the irrigation capacity by one lakh acres. The water to be obtained through this project could be used in Aunkareshwan, Maheswar and Sardar Sarovar project to generate power and augment irrigation capacity. This projects is going to benefit Madhya Pradesh, Gujarat and Maharashtra from the point of view of electricity and irrigation.

This big project is a project of national importance. The Madhya Pradesh Government had submitted this project to the Cental Government in March, 1994 for their approval. I, therefore, urge upon the Central Government to approve this project of national importance and implement it.

At the same time, I also urge upon the Central Government to start the work of linking Narmada-Shipra in Malvanchal in Madhya Pradesh alongwith this project so as to raise their declining water level, conserve drinking water, maintain its adequate supply and to create more irrigation capacity.

- (vi) NEED TO SET UP OIL DEPOTS IN BAREILLY DISTRICT (UTTAR PRADESH) TO PROVIDE EMPLOYMENT TO THE DISPLACED FARMERS WHOSE LAND WAS ACQUIRED FOR THE PURPOSE.

[Translation]

SHRI RAJVEER SINGH (Aonla): Sir, approval was given for constructing oil depots for Indian oil, Bharat and Hindustan oil at Bareilly district in U.P. Land of agriculturists was acquired for constructing this depot, but so far, the construction work has not been started following which there is discontentment among the citizens of the region. Assurance was given to the agriculturists where land was approved to be acquired that at least one member of their family will be provided job in the corporation. But the factual position is that their land has slipped out of their hand and they have not been given job opportunity in lieu of that. Consequently, these people are driven to starvation death. Land was their only source of livelihood and they have been deprived of this as well.

I urge upon the Government that those agriculturists whose land has been acquired in Aonla and Bareilly districts should be provided with job opportunity for atleast one member of his family by completing the construction of depot so that these agriculturists could be saved for the present situation.

- (vii) NEED TO RELEASE NECESSARY FUNDS TO NATIONAL JUTE MARKETING CORPORATION (NJMC) TO ENABLE IT TO REPAY OUTSTANDING DUES TO COOPERATIVE MARKETING SOCIETIES IN NADIA AND SOME OTHER PARTS IN WEST BENGAL

([English])

SHRI AJOY MUKHOPADYAY (Krishnagar): The national Jute Marketing Corporation which purchases raw jute from different cooperative marketing societies situated in Nadia and some other districts of West Bengal has not been paying the prices. As a result lakhs of rupees have fallen in arrears and the existence of the societies is at stake. The societies supplied raw jute by directly purchasing it from the cultivators by taking loans from banks. But due to non-payment of dues by National Jute Marketing Corporation it has become almost impossible for the societies to repay the Bank loans with interest and even to make payment of salary of their employees. The jute cultivators have also been put to an extremely difficult situation. The plea of the National Jute Marketing Corporation is that the Central Government has not been making any allotment to them for the purpose.

Therefore, I request the Central Government to provide necessary funds to the National Jute Marketing Corporation immediately so that payment of all the outstanding dues with interest may be made to the societies.

- (viii) NEED TO DECLARE SUPPORT PRICE OF COCONUT

[English]

SHRI P.C.THOMAS (MUVATTUPUZHA): Coconut

farmers are in great distress as the price of coconut has deeply gone down. To add to their disappointment, the Government has recently liberalised free import of edible oils. If Excise Duty on coconut oil sold in packets and bottles is introduced, the price will again go down. The Government should formulate a policy in import, levy of duty and other facets to help the coconut cultivators and labourers.

I request the Central Government to declare support price of Rs.5/per coconut and procure it from farmers.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, the Hon. Member should be happy that the price of an essential item like coconut is coming down. If it goes down, the consumer will be happy and the housewives will be happy.

SHRI P.C.THOMAS : What about the grower?

SHRIMATI MARGARET ALVA : What about the consumer? What about the common man?

SHRI P.C.THOMAS : What about the farmer?

MR. DEPUTY- SPEAKER : I join with Mr. Thomas on his opinion.

SHRIMATI MARGARET ALVA : How can you deny the consumers cheaper food ?

MR. DEPUTY-SPEAKER : Now we shall take up Private Members' Legislative Business-Bills for introduction.

[English]

15.41 hrs

BILLS- INTRODUCED

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A. etc.)

SHRI P.P.KALIAPERUMAL (CUDDALORE): I beg to move for leave to introduce a bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI P.P.KALIAPERUMAL : I introduce the Bill.

15.41 1/2 hrs

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 243ZD)

[English]

SHRI UTTAMRAO DEORAO PATIL (YAVATMAL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI UTTAMRAO DEORAO PATIL : I introduce the Bill.

15.42 hrs

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL

(Amendment of section 2)

[English]

SHRI MOHAN SINGH (DEORIA): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act,1954.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act,1954."

The motion was adopted

SHRI MOHAN SINGH : I introduce the Bill.

OFFICIAL LANGUAGES BILL*

[Translation]

SHRI SURENDRA PAL PATHAK (Shahabad): I beg to move for leave to introduce a Bill to provide for the languages to be used for the official purposes of the Union, for transaction of Business in Parliament and the purposes of Central Acts in Courts.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the languages to be used for the official purposes of the Union, for transaction of business in Parliament and for the purposes of Central Acts and in Courts".

The motion was adopted

[Translation]

SHRI SURENDRA PAL PATHAK: I introduce the Bill.

15.43 hrs

TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) REPEAL BILL*

[English]

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill to repeal the Terrorist and Disruptive Activities (Prevention) Act,1985.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to repeal the Terrorist and Disruptive Activities (Prevention) Act, 1985".

The motion was adopted

SHRI CHITTA BASU : I introduce the Bill.

* Published in gazette of India extraordinary Part-II, Section 2 dated 31.3.95